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Central Administrative Tribunal, Allahabad.
Reg. No. O.A. 348 of 1987
Smt. Renoo Kesarwani Applicant

Vs.

Union of India and others ... Respondents.

Hon. D. S. Misra, AM

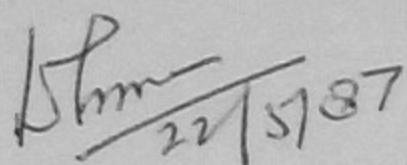
Hon. G. S. Sharma, JM

(By Hon. G. S. Sharma, JM)

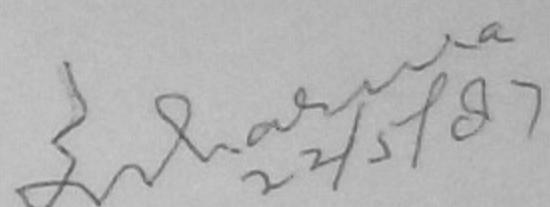
This petition under Section 19 of the Administrative Tribunals Act XIII of 1985 has been filed against the order dated 6.2.1987 terminating the services of the applicant. It is alleged that the applicant had served as Stenographer with full satisfaction from 1.10.19832 to 6.2.1987 and her services could not be terminated by the respondent no.2 without any reason. It is also alleged that the termination of the services of the applicant arbitrarily is causing irreparable loss to her and it will take a long time to get the representations made to the departmental authorities disposed of and as such, she has approached this Tribunal without exhausting the departmental remedies. The impugned order, annexure 2 shows that the services of the applicant were

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terminated with immediate effect on 6.2.1987 and as such, break in her service has already been made and the cause shown for not exhausting the departmental remedies by the applicant is not sufficient. In our opinion, the benefit claimed by the applicant under Section 25-G of the Industrial Disputes Act cannot be granted by this Tribunal. Her petition is accordingly summarily rejected.



MEMBER (A)



MEMBER (J)

DATED 22.5.1987